

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 142/95 in : Date of order 12.9.95
(OA 271/95)

Udai Kumar Saxena s/o Shri Murari Sharan Saxena resident
of 4/18, Kesari Chand Chaudhary Nagar, Ajmer Road, Jaipur.

... Petitioner

VERSUS

Shri Gautam Gupta, the Chief Postmaster General, Rajasthan,
Circle Jaipur.

... Respondent.

CORAM

Hon'ble Mr. Gopal Krishna, Vice Chairman.
Hon'ble Mr. O.P. Sharma, Member (Administrative)

For the Petitioner ... Mr. M.B. Sharma.
For the Respondents ... ---

ORDER

(PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN)

This is a Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that the respondent, having failed to decide the representation dated 15.6.95 on merits within the stipulated period of one month, has committed contempt of Court.

2. We have heard the learned counsel for the petitioner.
3. The learned counsel for the petitioner states that the representation has been disposed of and there has been compliance with the direction of the Tribunal. This Contempt Petition, therefore, does not survive. It is hereby dismissed.

(O.P. SHARMA)
MEMBER(A)

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

AHO.